

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 01.04.2021

From:

UNION BANK OF INDIA

As a Principal Office at
Union Bank of India (E-CB)
Patna Main Branch
Exhibition Road Patna
Bihar-800001

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As a Registered Office at:
Union Bank of India
Head Office, 239, Ground Floor,
VidhanBhavanMarg,
NarimanPoint,Mumbai
Maharashtra-400021

And

Regional Office amongst others at
Union Bank of India, Regional Office,
NashemanBhavan, 1st Floor,
MazharoolHaque Path, Frazer Road,
Patna

To,

CA. Ms. Sonu Jain
Insolvency Professional
M/s Sonu Jain and Associates
58, Mahatma Gandhi Road
Tower 5 Alcove Tower Flat 2B
Diamond City south TollyGunjeKarunamoyee
Kolkata, West Bengal 700041

Subject: Submission of claim and proof of claim.

Madam/Sir,

Union Bank Of India (Ecb), Patna Main Branch, Exhibition Road, Patna, Bihar-800001, hereby submits this claim in respect of the corporate insolvency resolution process of M/s M M Agro PVT Limited House No 6B/26, TilakMarg, North S.K.Puri, Patna 800013. The details for the same are set out below:

Relevant Particulars	
1. Name of the financial creditor	Union Bank Of India (ECB)
2. Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	PAN No AAACU0564G
3. Address and email address of the financial creditor for	Union Bank Of India (ECB)



Relevant Particulars

	correspondence	Patna Main Branch Exhibition Road Patna Bihar-800001
4.	Total amount of claim (including any interest as at the insolvency commencement date)	<ul style="list-style-type: none"> As on date 28.02.2021, total outstanding dues in the Loan A/c Rs.8,39,13,392.97 Non maintenance chg of CA Rs.4372.70 Other expenses including legal & recovery charges, valuation and misc. expenses of Rs.11,62,461/- <p>Total of Rs.8,50,80,226.67 (Rupees Eight Crore Fifty Lakh Eighty Thousand Two Hundred Twenty Six and Paise Sixty Seven Only).</p>
5.	Details of documents by reference to which the debt can be substantiated	SANCTION AND AVAILMENT OF CREDIT FACILITY, ACCOUNT STATEMENTS AND EMG OF PROPERTY, LOAN DOCUMENTS AND BILLS
6.	Details of how and when debt incurred	SANCTION AND AVAILMENT OF CREDIT FACILITY, EXPENSES INCURRED IN RECOVERY AND LEGAL PROCEEDINGS
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
8.	Details of any security held, the value of the security, and the date it was given	<p><u>Primary Security</u></p> <p><u>Working Capital</u></p> <p>Hypothecation of Inventory, Book Debts and other Current Assets</p> <p><u>Term Loan</u></p> <p>Hypothecation of Plant & Machinery and Other Miscellaneous assets</p> <p><u>Collateral Security</u></p> <p><u>Property No. 1 -Property in the name of M/s M M Agro Ventures Pvt ltd</u></p> <p>All that part and parcel of Landed Property inclusive of factory shed and building situated at land measuring 1 Bigha 10 Khatas 12 Dhurs [4122.68 SqMtr] Under Khata</p>



Relevant Particulars

no 5 Plot No 881, Mauza: Kuwhi, Tauzi No : 1092 Thana No 330 Anchal : Barhariya , Dist - Siwan. Market value as per panel valuer Mr. Arun Kumar Sinha of Rs.5,00,16,000/-dated 30.12.2019

Property No. 2 - Property in the name of Mr. Mitesh Kumar (Guarantor)

All that part and parcel of Landed Property measuring 1 Bigha, 19 Kathas 9 Dhurs [146.79 decimals] under Khata No 5, Survey Plot No: 990 and KhataNo: 5 Survey Plot no: 1002 MauzaKuwhi, Tauzu No: 1092 Thana No: 330 AnchalBarhariya, District-Siwan. Market value as per panel valuerArun Kumar Sinha of Rs.1,61,42,940/- dated 30.12.2019

Property No. 3. Property of Residential Apartment in the name of Mr. Subesh Kumar and Mr. Nitesh Kumar (Guarantor/s)

All that part and parcel of Residential Apartment bearing Flat No 1102 in first floor of Janpriya Lake View, Phase II measuring super built up area of 1110 Sq Ft in Block B and one covered car parking of 23.9 Sq Ft for car parking of the said flat in Block B situated at Kodichikkananalli Village BegurHobli Bangalore South Taluk Bangalore Vide khata No 962, presently as per BBMP Form-B Khata No 1458/26/2 Flat No 1102-B. Market value as per panel valuerAhok K Kulkarni of Rs.49,08,000/- dated 01.07.2019

9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan

Account Number : 032321980050000
IFSC Code : UBIN0903230



Relevant Particulars

10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	ACCOUNT STATEMENT, SANCTION NOTE LOAN DOCUMENTS, MORTGAGE RELATED DOCUMENTS, VALUATION REPORT AND BILLS
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(Signature of financial creditor or person authorised to act on his behalf)
 [Please enclose the authority if this is being submitted on behalf of the financial creditor]

E-Corporation Bank

Vishal Misra
 Chief Manager

Address of person signing

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Vishal Misra, Chief Manager, currently residing at Patna, do hereby declare and state as follows: -

1. M/s M M Agro Ventures Private Limited having its registered office at House No 6B/26, TilakMarg, North S.K Puri, Patna 800013, the Corporate Debtor was, at the insolvency commencement date, being the 18th day of March 2021 actually indebted to me for a sum of Rs. 8,50,80,226.67 (Rupees Eight Crore Fifty Lakh Eighty Thousand Two Hundred Twenty Six and Paise Sixty Seven Only) .
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: ACCOUNT STATEMENT, SANCTION NOTE, LOAN DOCUMENTS, MORTGAGE RELATED DOCUMENTS, VALUATION REPORT AND BILLS
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
 [Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].NIL
5. I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

Date: Patna
 Place: 01.04.2021

Vishal Misra
 Chief Manager
 (Signature of the claimant)

VERIFICATION

I, Vishal Misra the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Patna on this 1st day of April 2021.

Vishal Misra
 Chief Manager
 (Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

